(TO BE PUBLISHED IN PART-II SECTION 3 (ii) OF THE GAZETTE OF INDIA)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES.
****

New Delhi, the Oct. 28, 97.

NOTIFICATION

S.O. No. _ _ _ _ _ _ (F.NO.207/1/97 ITA-II) In exercise of the powers conferred by clause (ix) of Section 47 of the I.T. Act, 1961 (43 of 1961), the Central Government hereby notifies "Indira Gandhi National Centre for the Arts", New Delhi for the purpose of the said sub-clause for the assessment years 1999-2000 to 2000-2001.

(Malathi R. Sridharan)
Under Secretary to the Govt. of India.
(ITA-II Section).

Notification No. 10447 _ _ (F.NO.207/1/97 ITA-II)

To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. Sh. M.C. Joshi, Member Secretary, Indira Gandhi National Centre for the Arts, N. Delhi with reference to their letter No.F.1.(8)/97-SD/IGNCA dated 30.6.97
2. All CCITs and DGITs (2 (copies).
3. All Directors of Income-tax.
4. J.S. & Legal Advisor, Min. of Law, N. Delhi.
5. C & AG of India, N. Delhi (40 copies).
6. Bulletin Section, DIT (RSP & PR), N. Delhi.

(Malathi R. Sridharan)
Under Secretary to the Govt. of India.
(ITA-II Section)

भारत के राजपत्र के भाग II, खंड 3(ii) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 28 अक्तूबर, 1997

अधिसूचना

का0आ0सं0 (का0सं0 207/1/97-आयकर नि0-II) आयकर अधिनियम, 1961 (1961 का 43) की धारा 47 के खंड (ix) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय सरकार एतद्द्वारा "इंदिरा गांधी नेशनल सेन्टर फार दी आर्ट्स, नई दिल्ली" को कर निर्धारण वर्ष 1999-2000 से 2000-2001 तक के लिए उक्त उपखंड के प्रयोजनार्थ अधिसूचित करती है ।

(मालती आर0 श्रीरंगन)
अवर सचिव, भारत सरकार

अधिसूचना सं0 1044 (का0सं0 207/1/97-आयकर नि0-II)

सेवा में,

प्रबंधक,
भारत सरकार प्रैस,
मायापुरी, नई दिल्ली ।

प्रतिलिपि अंग्रेजी पाठाद्वार प्रेषित ।